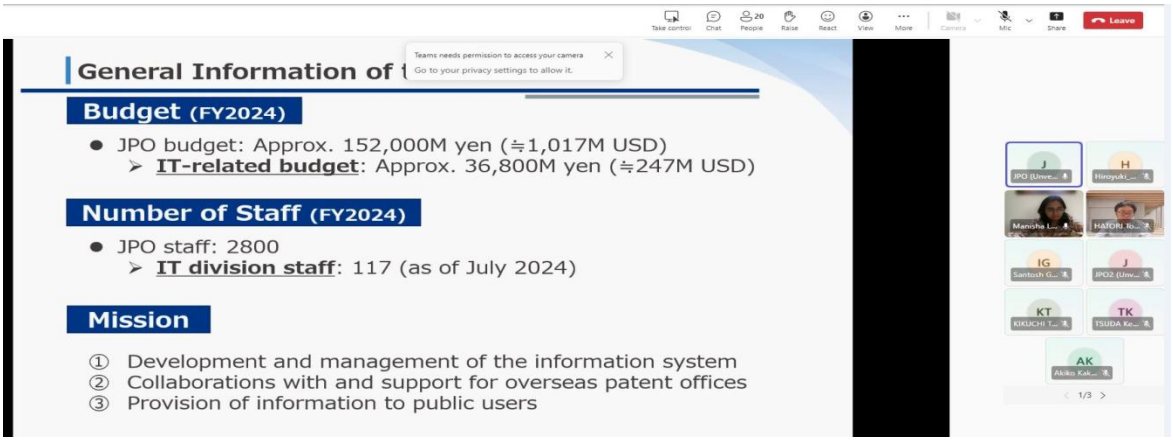
Report on " *IT Division, Examination Management, and Utilization of AI in Examination* " Session between O/o CGPDTM, India and JPO, Japan

An online session was held between the Office of the Controller General of Patents, Designs & Trade Marks (O/o CGPDTM), India and the Japan Patent Office (JPO) on 13th June 2025. The session focused on sharing best practices and insights on IT systems, examination management, and the application of Artificial Intelligence in IP examination processes.

Both sides opened the session by reaffirming the importance of international cooperation and the need for robust IT infrastructure to support effective IP administration.

The Japanese side provided a comprehensive overview of the JPO's IT Division and System Development framework. They presented the organizational structure, comprising departments such as the Policy Planning and Coordination Department, Trademark and Customer Relations Department, Patent Examination Departments categorized by fields of invention, and the Trial and Appeal Department. The presentation included general information on the JPO's budget, staff strength, and core mission.



The Indian side shared an overview of the IT Division and system development at IPO, India. Key stakeholders of the ICT service were identified, and the session highlighted IPO's transition to cloud-based IPR services, the existing cloud architecture, and the challenges and constraints faced in implementation and service delivery.

The JPO detailed their system for managing the allocation of files to examiners, which includes department-specific structures, use of schedule management tools, and patent classification systems for foreign documents. Tools such as concept search and re-ranking of patent documents were also demonstrated. India shared its examination management process, including the application flow, automated application allotment mechanisms to examiners, and classification of applications based on the field of invention. The JPO discussed its advanced use of AI technologies in examination, particularly in prior art searches for patents, designs, and trademarks.

Closing Remarks:
Both sides appreciated the depth of the exchange and expressed interest in continuing such engagements to enhance mutual understanding and technical cooperation in the field of IPR administration.